

- (3) (a) Annual Report and Accounts of the National University of Educational Planning and Administration (NUEPA), New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 1151/16/14]

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## REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour (2014-15) :—

- (i) First Report on 'Demands for Grants (2014-15)' of the Ministry of Labour and Employment; and
- (ii) Second Report on 'Demands for Grants (2014-15)' of the Ministry of Textiles.

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## MATTERS RAISED WITH PERMISSION

### Release of fishermen and fishing trawlers seized in Bay of Bengal by Bangladesh

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, during the last one-and-a half-month, Bangladesh authorities have been seizing and confiscating several registered Indian fishing trawlers in Bay of Bengal on the pretext of violating International Maritime Border Line. ...(Interruptions)... As of date, ten fishing trawlers with 130 fishermen have been arrested and detained in Bagerhat district, Bangladesh. ...(Interruptions)... The State Government has been requesting the Ministry of External Affairs for suitable intervention for early release of both the trawlers and the fishermen. ...(Interruptions)... This is the first time in the history of West Bengal where so many trawlers and fishermen have been detained by Bangladesh. ...(Interruptions)... It is understood that on 8th July, 2014, the Permanent Court of Arbitration, The Hague, Netherlands, had given an Award to resolve a maritime boundary dispute between India and Bangladesh. ...(Interruptions)... As a result of this Award, some changes have taken place in the maritime boundary of the two countries. However, the State is not aware if Notification, based on the Award, was issued enabling the State to inform the sea-going fishermen regarding change in the

[Shri Sukhendu Sekhar Roy]

International Maritime Boundary. ...(Interruptions)... Therefore, I request the Government to inform the State Government regarding the position of the Notification issued, if any, based on the Tribunal Award so that the fishermen can be intimated about the current maritime boundary. ...(Interruptions)... The arrested fishermen should be released by Bangladesh. ...(Interruptions)... There should not be recurrence of such incidents with neighbouring countries against the fishermen who are fishing in the Bay of Bengal, particularly on the West Bengal side of Bay of Bengal ...(Interruptions)... I demand immediate steps from the Government of India to have a dialogue with the Bangladesh Government for the release of fishermen and trawlers without further loss of time. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All of you are shouting at a time. ...(Interruptions)... I am not able to understand what you are shouting for. ...(Interruptions)... If you go to your seats and one of you stand up and raise your point, then, ...(Interruptions)... I am ready ...(Interruptions)... You go to your seats and one of you raise your point. ...(Interruptions)... I am ready to listen to you. ...(Interruptions)... I will allow you. ...(Interruptions)... I will allow you also. ...(Interruptions)... But I will allow Mr. Navaneethakrishnan first. ...(Interruptions)...

श्री देरेक ओब्राईन (पश्चिमी बंगाल): सर, हमारा मुद्दा यह है कि सीबीआई को आज़ाद किया जाए । ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Derek O'Brien, I will allow you. ...(Interruptions)... I will allow you, Mr. Derek. ...(Interruptions)... First I will call Mr. Navaneethakrishnan. ...(Interruptions)... I will allow, Mr. Derek. ...(Interruptions)... I will give you a chance. ...(Interruptions)... Mr. Navaneethakrishnan. ...(Interruptions)... Please go to your seats. ...(Interruptions)... I have allowed him. ...(Interruptions)... Mr. Navaneethakrishnan, you do not need their protection. I am here to protect you. ...(Interruptions)... You please go to your seats. Please go to your seats. ...(Interruptions)... I will listen to you also. ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengal): Sir, if you are allowing that, we also have an issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will allow you ...(Interruptions)... Why should I object to that? ...(Interruptions)... I only object to your coming to the Well and shouting. ...(Interruptions)... The House is yours. I have no objection. ...(Interruptions)... If you do not want Zero Hour, I do not have any objection. ...(Interruptions)... We can discuss. Please go back to your seats. ...(Interruptions)... Let me listen to ...(Interruptions)... Mr. Derek O' Brien, I have allowed Mr. Navaneethakrishnan. ...(Interruptions)...

SHRI DEREK O'BRIEN: No; no. We do not want to listen to ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. O'Brien, ...(Interruptions)... What is your problem? ...(Interruptions)... Mr. O'Brien, please ...(Interruptions)... Why do you not allow him? ...(Interruptions)... I agree to listen to you. ...(Interruptions)... I agree to listen to you. ...(Interruptions)... If you keep quiet, I will ask Mr. Derek O'Brien to keep quiet. ...(Interruptions)... Yes, Mr. Navaneethakrishnan will speak and Mr. Derek O'Brien will keep quiet for some time. ...(Interruptions)... Yes, Mr. Navaneethakrishnan, what is your problem? ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, in a recently concluded Railway Recruitment Board Examination, conducted by the Southern Railway, a highly objectionable question, question No. 43, was given. It was highly mischievous and misleading. It was regarding removal of a leader from the public office due to purported charges, based on certain allegations. It is highly improper to have included the name of our esteemed leader, Puratchi Thalaivi Amma, in one of the objective type questions.

MR. DEPUTY CHAIRMAN: Okay. If you want, you can give a proper notice for that. ...(Interruptions)... Now, Mr. O'Brien. ...(Interruptions)... You can give a notice. ...(Interruptions)... Please give a notice. ...(Interruptions)... Give a proper notice. ...(Interruptions)... Mr. Derek O'Brien. ...(Interruptions)...

SHRI DEREK O'BRIEN: You asked us to sit down, we sat down. ...(Interruptions)... We listened to them, now ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You had your say; you cannot shout now. ...(Interruptions)... AIADMK Member, you had your say. ...(Interruptions)... The House has listened to your point. You cannot shout now. ...(Interruptions)... You had your say. Now, you should not ...(Interruptions)... Mr. Derek O' Brien, what is your problem? ...(Interruptions)...

SHRI DEREK O'BRIEN: Thank you, Sir. The point is very simple. ...(Interruptions)... There are so many issues. There is an issue of conversion. There is an issue of petrol prices, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why are you agitating? ...(Interruptions)...

SHRI DEREK O'BRIEN: I am agitating because \* is writing the script for the CBI. ...(Interruptions)... He is making ...(Interruptions)...

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\* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: You cannot do that. *...(Interruptions)...* You cannot make an allegation against a person who cannot come here and defend himself. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, I have given notice. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You are making an allegation against a person who cannot come and defend here. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, there is proof. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You cannot make an allegation *...(Interruptions)...* You can make *...(Interruptions)...* an allegation against Members who can come and defend here. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, the CBI is being used for political vendetta. *...(Interruptions)...* The CBI is being used for political vendetta. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You give notice for that. *...(Interruptions)...*

SHRI DEREK O'BRIEN: I have given the notice. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You give notice. *...(Interruptions)...* You give notice. *...(Interruptions)...* Hon. Leader of the House. *...(Interruptions)...* Yes, the Leader of the House would like to react. *...(Interruptions)...* Please listen. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, there are ...

MR. DEPUTY CHAIRMAN: No. Listen, please. The Leader of the House is going to react. Please listen.

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; AND THE MINISTER OF INFORMATION AND BROADCASTING AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, my friends from the AIADMK have raised an issue. I will certainly bring it to the notice of the Railway Minister. He will examine the propriety or the impropriety of what has happened and have the matter fairly looked into.

As far as my friend, Shri Derek O'Brien, is concerned, there is no question of Government or any political leader being involved in what the CBI is doing. The case he is referring to is a case which is being monitored by the Supreme Court of India, and the CBI in this case acts independently and reports the matter only to the Supreme Court of India. The Government has nothing to do with this matter.

MR. DEPUTY CHAIRMAN: Okay. Now we will have the Zero Hour. *...(Interruptions)...* Zero Hour. *...(Interruptions)...* No, no, that is clear. *...(Interruptions)...*

Shri Navaneethakrishnan, the Leader of the House has ...(Interruptions)... That's okay. ...(Interruptions)...

SHRI ANAND SHARMA (Rajasthan) : Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes.

**Regarding suspension of rules and discussion on alleged conversion**

**श्री आनन्द शर्मा** (राजस्थान): उपसभापति महोदय, मैंने रूल 267 के अंतर्गत नोटिस दिया है for the suspension of all the rules and the Question Hour. हमने सस्पेंशन ऑफ बिजनेस की मांग इसलिए की है...

MR. DEPUTY CHAIRMAN: Have you given notice?

**श्री आनन्द शर्मा**: yes। आज देश के अंदर एक गम्भीर परिस्थिति है। यह बड़े सुनियोजित तरीके से हमारे समाज के अंदर विघटन, ध्रुवीकरण, तनाव और टकराव का एक षड्यंत्र है, जिसमें एक प्रभावी संगठन, जो अपने आप पर एक सांस्कृतिक संगठन और एक सामाजिक संगठन का नकाब डालकर, मुखौटा लगाकर घूमता है, उसने देश के अंदर बड़े प्रान्तों में धर्म परिवर्तन का, घर-वापसी का एक ऐसा कार्यक्रम बनाया है, जिससे इस देश और हमारे समाज में विस्फोटक स्थिति पैदा हो गई है। ...(व्यवधान)...

**अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी)**: सर, इन्होंने नोटिस दिया है या ये चर्चा कर रहे हैं ? ...(व्यवधान)... सर, माननीय सदस्य ने नोटिस दिया है या इन्होंने नोटिस पर चर्चा शुरू कर दी है? ...(व्यवधान)...

**श्री आनन्द शर्मा**: उपसभापति महोदय, यह हमारे संविधान का ...(व्यवधान)... हमारा देश एक धर्मनिरपेक्ष देश है, यह बहुधर्मी देश है, यह एक बहुभाषी देश है ...(व्यवधान)... यहां हर संस्कृति के लोग हैं, इसलिए सदन का यह कर्तव्य है ...(व्यवधान)... इस पर चर्चा होगी और सरकार इस पर जवाब देगी ...(व्यवधान)...

**श्री मुख्तार अब्बास नकवी**: सर, 17 दिसम्बर को माननीय सदस्य के नोटिस पर ...(व्यवधान)... चर्चा होने वाली है ...(व्यवधान)... ये जिस विषय पर चर्चा करना चाहें, हम तैयार हैं। ...(व्यवधान)... इस पर चर्चा होगी ...(व्यवधान)...

**श्री आनन्द शर्मा** : आप बीच में मत बोलिए ...(व्यवधान)...

**श्री मुख्तार अब्बास नकवी**: आपने नोटिस दिया है या आप नोटिस पर चर्चा कर रहे हैं ? ...(व्यवधान)... सर, क्या नोटिस ऐडमिट की गई है? ...(व्यवधान)... The notice is not admitted. How can ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma. ...(Interruptions)... No, please. ...(Interruptions)... Mr. Anand Sharma, yes, you have given notice. ...(Interruptions)...